

Norms Committee Minutes of the Meeting No. 16-/AM 21-22 dated 09.03.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 16-/AM 21-22 dated 09.03.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/Jan 2021-22/ 16-/AM 21-22 dated 09.03.2022

Case No. M- 863 NC No. 16/21-22 Date : 09.03.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00793/AM19 RLA F.No. 31/83/040/00168/AM21 Lic. No. 3110067725 dated 31.03.2020	Status Case: Deferred
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. A copy of Bill's of entry and shipping bill for related export and Import. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case		

Case No. M- 864 NC No. 16/21-22 Date : 09.03.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00793/AM19 RLA F.No. 31/83/040/00147/AM20 Lic. No. 03110067683 dated 12.02.2020	StatusCase: Deferred
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. A copy of Bill's of entry and shipping bill for related export and Import. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case		

Law

Case No. M- 865 NC No. 16/21-22 Date : 09.03.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00593/AM20 RLA F.No. 31/83/040/00124/AM20 Lic. No. 3110067644 dated 31.12.2019	Status Case: Defered
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. A copy of Bill's of entry and shipping bill for related export and Import. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.		

Case No. M- 866 NC No. 16/21-22 Date : 09.03.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/01008/AM21 RLA F.No. 31/83/040/00037/AM21 Lic. No. 3110067808 dated 11.08.2020	Status Case: Defered
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. A copy of Bill's of entry and shipping bill for related export and Import. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.		

Case No. M- 867 NC No. 16/21-22 Date : 09.03.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00776/AM21 RLA F.No. 31/83/040/00163/AM21 Lic. No. 3110067713 dated 13.03.2020	Status Case: Defered
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. A copy of Bill's of entry and shipping bill for related export and Import. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case..		

Case No. M- 868 NC No. 16/21-22 Date : 09.03.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00927/AM21 RLA F.No. 31/83/040/00023/AM21 Lic. No. 3110067780 dated 30.06.2020	Status Case: Defered
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. A copy of Bill's of entry and shipping bill for related export and Import. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case..		
Case No. M- 869 NC No. 16/21-22	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00478/AM20	Status Case: Defered

Date : 09.03.2022	RLA F.No. 31/83/040/00106/AM21 Lic. No. 3110067593 dated 18.1.2019	
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. A copy of Bill's of entry and shipping bill for related export and Import. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case..		

Case No. M- 870 NC No. 16/21-22 Date : 09.03.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/01019/AM21 RLA F.No. 31/83/040/00047/AM21 Lic. No. 3110067827 dated 19.08.2020	Status Case: Deferred
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. A copy of Bill's of entry and shipping bill for related export and Import. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case		

Case No. M- 871 NC No. 16/21-22 Date : 09.03.2022	M/s. GSP Crop Science Pvt Ltd., Ahmedabad RLA F.No. 08/24/040/00199/AM20 Lic. No. 0810146289 dated 10.10.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Acetamiprid 20% SP	1 Kg	Acetamiprid Technical 99%	0.202 Kg
		Sodium Citrate Dihydrate	0.303 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 872 NC No. 16/21-22 Date : 09.03.2022	M/s. GSP Crop Science Pvt Ltd., Ahmedabad RLA F.No. 08/24/040/00043/AM 20 Lic. No. 0810145238 dated 10.05.2019	Status Case: Approved	
Decision : Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Acetamiprid 20% SP	1 Kg	Acetamiprid Technical 99%	0.202 Kg
		Sodium Citrate Dihydrate	0.303 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Edwin

Case No. M- 873 NC No. 16/21-22 Date : 09.03.2022	M/s. GSP Crop Science Pvt Ltd.,Ahmedabad RLA F.No.08/24/040/00259/AM20 Lic. No. 0810146546 dated 13.11.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Diafenthiuron Technical 97% Min.	1 Kg	4-Phenoxy -2,6- Diisopropyl Aniline Thiourea	0.936 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 874 NC No. 16/21-22 Date : 09.03.2022	M/s. Saru Silver Alloy Pvt Ltd., HQ F.No. 01/83/50/ 00491 /AM19 RLA F.No. 05/24/040/00154/AM19 Lic. No. 0510407434 dated 03.08.2018	Status Case: Deferred
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022.		
1. A copy of Bill 's of entry for relevant import of grains and powder. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.		

Case No. M- 875 NC No. 16/21-22 Date : 09.03.2022	M/s. Saru Silver Alloy Pvt Ltd., HQ F.No. 01/83/50/ 809 /AM19 RLA F.No. 05/24/040/00372/AM19 Lic. No. 0510408428 dated 16.11.2018	Status Case: Deferred
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022.		
2. A copy of Bill 's of entry for relevant import of grains and powder. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.		

Case No. M- 876 NC No. 16/21-22 Date : 09.03.2022	M/s. Colour Tex , Mumbai HQ F.No. 01/83/50/ 00059 /AM10 RLA F.No. 03/94/040/00901/AM18 Lic. No. 0310819234 dated 19.02.2018	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the description of export items as under for ratification purpose.		
S.No.	(Export Item)	Correction to be required Export Product
1	Reactive Blue 19 (90% Dye Content)	Reactive Blue 19 (60% Dye Content)
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).		

Carin

Case No. M- 877 NC No. 16/21-22 Date : 09.03.2022	M/s. Colour Tex , Mumbai HQ F.No. 01/83/50/ 00501/AM 91 RLA F.No. 03/94/040/00375/AM19 Lic. No. 0310822760 dated 01.08.2018	Status Case: Approved
---	--	--------------------------

. Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to the norms may be revised as under:-

Export Item – Reactive Blue 19 (90% Dye content)

Qty : 1 Kg

Import Item	Revised Norms
Bromamine Acid	0.650 Kg
Metabase Condense	0.330 Kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 878 NC No. 16/21-22 Date : 09.03.2022	M/s. G T Z India Pvt Ltd., Kolkata RLA F.No.02AA04008782A/AM21 Lic. No. 0211000282 dated 10.02.2021	Status Case: Approved
---	---	--------------------------

. Decision: The committee considered the case as per agenda and decided to ratify the norms as applied with nil wastage as under:-

Export Item	Quantity	Import Item	Quantity
SUPERBRIGHT 11N(ORGANIC CHEMICAL) % solid content of 85% (Naphthol Sulfoalkylated Propoxylated ,alkali salt in water)	75600.00 Kg	AMARILLO TOPCOAT PART A (Alkoxylated Betanaphthol Surfactant)	27200.00 Kg
		AMARILLO TOPCOAT PART B (Extoxylated Betanaphthol Surfactant)	28322.00 Kg
		KATALYSATOR ST80 (Potassiumhydroxyde)	4200.00 Kg
		PS-BCN (Propanesultone)	7700.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 879 NC No. 16/21-22 Date : 09.03.2022	M/s. Indogulf Cropscience Ltd., HQ F.No. 01/83/50/00358 /AM21 RLA F.No. 05/23/040/00197/AM20 Lic. No. 0510411749 dated 4.09.2019	Status Case: Approved
---	---	--------------------------

Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to taking into account the composition given in CIB Registration , and the Chemistry and material balance for the A.I. Lambda Cyhalothrin and the

Law

norms already ratified for another Authorisation No.0511006232 dated 18.11.2021, present case may considered on repeat basis as under:-

Export Item – Lambda Cyhalothrin 5%EC

Qty : 1 Litre

Import Item	Proposed revised norms
Lambda Cyhalothrin 99%	0.0356 Kg/Litre

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 880 NC No. 16/21-22 Date : 09.03.2022	M/s. Indofil Industries Ltd., Mumbai, RLA F.No. 03/94/040/00261/AM15 Lic. No. 0310786063 dated 26.06.2014	Status Case: Approved
---	---	--------------------------

Decision: The committee considered the case as per agenda and decided to ratify the norms as applied for with nil wastage as under:-

Export Item	Quantity	Import Item	Quantity
Indofil VNF (Acrylic Emulsion) (Solid content - 44-46%)	80000.00 Kg	Ethyl Acrylate	32960.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M- 881 NC No. 16/21-22 Date : 09.03.2022	M/s. Meghmani Organics , Ahmedabad HQ F.No. 01/83/50/ 378 /AM20 RLA F.No. 08/24/040/00186/AM20 Lic. No. 0810146176 dated 16.09.2019	Status Case: Deferred
---	--	--------------------------

Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022.

1. % Yield on Molar basis
2. % Assay of Export Item supported by CIB Registration of Export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 10.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.

Case No. M- 882 NC No. 16/21-22 Date : 09.03.2022	M/s. Reckitt Benckiser Health , HQ F.No. 01/83/50/00544 /AM20 RLA F.No. 05/24/040/00562/AM20 Lic. No. 0510412938 dated 17.12.2019	Status Case: Approved
---	--	--------------------------

Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the description export items as under for ratification purpose.

S.No.	(Export Item)	Correction to be required Export Product
1	Amope Pedi Polish	Scholl Scrubbing Cream

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 883 NC No. 16/21-22 Date : 09.03.2022	M/s. Krishi Rasayan Exports , HQ F.No. 01/83/50/ 00364 /AM16 Lic. No. 0511005878 dated 01.11.2021	Status Case: Withdrawn
. Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to maintain status Que		

Case No. M- 884 NC No. 16/21-22 Date : 09.03.2022	M/s. Vedant Dyestuffs Inter , HQ F.No. 01/83/50/ /AM21 RLA F.No. Lic. No. 0310830679 dated 30.07.2019	Status Case: Deferred
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. C.I. No. of export item 2. % Dye content in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 10.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.		

Case No. M- 885 NC No. 16/21-22 Date : 09.03.2022	M/s. Secure Print Solutions , HQ F.No. 01/83/50/164 /15 RLA F.No.02/24/040/00228/AM14 Lic. No. 0210201738 dated 28.03.2014	Status Case: Deferred
Decision : The Committee considered the case as per Agenda and decided to call for information of deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. Specific name of Chemicals which has been imported along with complete calculation, for its requirement for the manufacture of exports. 2. A copy of Bill of Entry for import of Specific Paint/Varnishes/Resin. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.		

Case No. M- 886 NC No. 16/21-22 Date : 09.03.2022	M/s. Himadri Speciality Chemical Ltd., HQ F.No. 01/83/50/ 254 /AM21 RLA F.No. 02/24/040/00026/AM20 Lic. No. 0210209216 dated 03.06.2019	Status Case: Deferred
---	--	--------------------------

Edw

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. COA (analysis) report of both Export and import items. 2. Complete details of calculation in Appendix 4 E. 3. A copy of minutes of norms committee, approved in the past for export and import of same items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.

Case No. M- 887 NC No. 16/21-22 Date : 09.03.2022	M/s. International Trimmings & Labels India Pvt Ltd., RLA F.No. Lic. No. 0710113481 dated 25.06.2018	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022. 1. Export wise, import details which were applied in the advance License. 2. To give specification of Ink & others and required materials shown in reply –Hot Melt powder, Emulsion screen, various Additives and Polyester Satin ribbon are not a part of Advance License taken for export item. 3. Proper calculation of requirement of specific items of imports which were applied /taken in Advance licence. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.		

Case No. M- 888 NC No. 16/21-22 Date : 09.03.2022	M/s. Brilliant Printers Pvt Ltd., Bengaluru, HQ F.No. 01/83/50/ 00033 /AM20 RLA F.No. 07/24/040/00007/AM20 Lic. No. 0710114783 dated 16.04.2019	Status Case Approved	
. Decision: The committee considered the case as per agenda and decided to taking cue from SION A-1569, ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Printed Book =Qty 851920 (Content of Thin Printing paper Uncoated -28 GSM (Plus or minus 10%)- 86753.57 Kgs & Rainbow Morocco 949 Standard Cover Paper Latex Impregnated coated ,264 gsm &270 GSM in various	93717.330 Kgs	Printing Thin Uncoated -28 GSM	97164 Kg

den

colour -6963.76 Kg			
		Rainbow Morocco 949 Standard cover Paper Latex Impregnated coated ,264 gsm &270 gsm in various colour)	7311.95 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of the Norms Committee			

Case No. M- 889 NC No. 16/21-22 Date : 09.03.2022	M/s. Shital Industries Ltd., Gujarat , HQ F.No. HQRNORMAPPLY 00240081/AM22 RLA F.No. 08AA04030974 /AM22 Lic. No. 0811003060 dated 02.11.2021	Status Case: Approved	
. Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Tin Stabilizer (Shita Stab 120)	1 Kg	2- ETHYL HEXYL THIOGLYCOLATE (2 EHTG)	0.772 Kg
		METHYL TIN CHLORIDE (50% Solution)	0.772 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of the Norms Committee			

Case No. M- 890 NC No. 16/21-22 Date : 09.03.2022	M/s. GSP Crop science Private Limited., Ahmedabad HQ F.No. HQRNORMAPPLY 00142042/AM22 RLA F.No. 08AA04014998 Lic. No. 0811002040 dated 19.07.2021	Status Case: Approved
Decision:- The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend export description as under for ratification purpose :-		
From		To
Diafenthiuron Technical 97% Min. "WDG"		Diafenthiuron Technical 97 PCT. Min.
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of the Norms Committee		

Signature

Case No. M- 891 NC No. 16/21-22 Date : 09.03.2022	M/s. Atlantic Care Chemical ,Kerala F.No. 01/83/050/00368/AM 18 RLA F.No. 10/24/040/00080/AM14 Lic. No. 1010056981 dated 18.05.2014	Status Case: Defered
---	--	-------------------------

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022.

1. COA of Import & Export not clear.
2. Import & Export is brand Name.
3. COA should indicate complete composition with Chemical Name of Import & Export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.

Case No. M- 892 NC No. 16/21-22 Date : 09.03.2022	M/s. Atlantic Care Chemical ,Kerala F.No. 01/83/050/00368/AM 18 RLA F.No. 10/24/040/00045/AM15 Lic. No. 1010058769 dated 03.09.2014	Status Case: Defered
---	--	-------------------------

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022.

1. COA of Import & Export not clear.
2. Import & Export is brand Name.
3. COA should indicate complete composition with Chemical Name of Import & Export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.

Case No. M- 893 NC No. 16/21-22 Date : 09.03.2022	M/s. Payal Polyplast Pvt Ltd., New Delhi F.No. 01/83/050/00809/AM 19 RLA F.No. 05AA04027192/AM21 Lic. No. 0511001001 dated 29.01.2021	Status Case: Approved
---	--	--------------------------

Decision : The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the description Import items as under for ratification purpose.

S.No.	(Import Item)	Correction to be required Import Product
1	Alpha Plus – Paraffin (NAO C 20-24)	Alpha Plus – Paraffin (NAO C 10-30)

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 894 NC No. 16/21-22 Date : 09.03.2022	M/s. Metal Sales Corporation , Mumbai F.No. 01/83/050/00997/AM 19 RLA F.No. 039504000252/AM21 Lic. No. 0310837507 dated 30.07.2020	Status Case: Reject
---	---	------------------------

Decision : The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to status Que to maintained.

Case No. M- 895 NC No. 16/21-22 Date : 09.03.2022	M/s. Blue Moon Fragrances, Kolkata F.No. 01/83/050/00 /AM RLA F.No. 02/24/040/00092/AM21 Lic. No. 0210210159 dated 16.10.20210	Status Case: Approved
---	---	--------------------------

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/March/201-22/16 dated 09.03.2022.

1. Specific exact name of Import item with COA.
2. COA of Export intimated Nett content of each import item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the Case.

Case No. M- 896 NC No. 16/21-22 Date : 09.03.2022	M/s. Hindustan Platinum Pvt Ltd., RLA F.No. 03/94/040/00486/AM21 Lic. No. 0310839399 dated 09.11.2020	Status Case: Approved
---	---	--------------------------

Decision: The committee considered the case as per agenda and decided to the case have earlier been approved in meeting No. 12 dated 15.12.2021(Case No.786), it has been decided to amend the Advance Authorisation No. as under :-

From	To
0310839398 dated 09.11.2020	03108393399 dated 09.11.2020
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).	

Case No. M- 897 NC No. 16/21-22 Date : 09.03.2022	M/s. Hindustan Platinum Pvt Ltd., RLA F.No. 03/94/040/00178/AM21 Lic. No. 0310836856 dated 24.06.2020	Status Case: Approved
---	---	--------------------------

Decision: The committee considered the case as per agenda and decided to the case have earlier been approved in meeting No. 13 dated 18.01.2022 (Case No. 813) taking cue from SION at C 2001 LIC ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
SILVER POWDER [NOTE:PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT PRODUCTS]	5000.000 Kg	WASTE AND SCRAP OF \ PRECIOUS METAL, OF A KIND USED PRINCIPALLY FOR RECOVERY OF PRECIOUS METAL (CONTAINING SILVER) [NOTE: PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURTNG IMPORT AND ACCOUNTED IN EXPORT PRODUCTS]	1.0 Kg/Kg content of each precios Metal to be accounted in the export Product.

Exis

SILVER ALLOYED WIRE (WITH DIFFERENT COMBINATION OF SILVER I AND COPPER) (PRECIOUS METAL CONTENT IN THE EXPORT MATERIAL IS DECLARED AT THE TIME OF EXPORT) [NOTE:PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT PRODUCTS]	2500.000 Kg	.TUNGSTEN	<i>Not allowed as accountability is not established</i>
SILVER ALLOYED STRIPS (WITH DIFFERENT COMBINATION OF SILVER AND COPPER) (PRECIOUS METAL CONTENT IN THE EXPORT MATERIAL IS DECLARED AT THE TIME OF EXPORT) [NOTE:PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND ACCOUNTED IN EXPORT PRODUCTS]	2500.000 Kg	TIN OXIDE	<i>Not allowed as accountability is not established</i>
SILVER CONTACT / SILVER ALLOYED CONTACT (WITH SILVER DIFFERENT COMBINATION OF COPPER AND / OR TUNGSTEN AND OR TIN OXIDE AND AND / OR CADMIUM OXIDE AND/ OR NICKEL) (PRECIOUS METAL CONTENT IN THE EXPORT MATERIAL IS DECLARED AT THE TIME OF EXPORT) [NOTE:PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING IMPORT AND IACCOUNTED IN EXPORT PRODUCTS]	3000.000 Kg	CADMIUM OXIDE	<i>Not allowed as accountability is not established</i>

John

	NICKEL	Not allowed as accountability is not established
	COPPER	Not allowed as accountability is not established
All other conditions of norms ratified earlier will remain unchanged.		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).		

Case No. M- 898 NC No. 16/21-22 Date : 09.03.2022	M/s. Hindustan Platinum Pvt Ltd., RLA. No. 03/94/040/00389/AM21 Licence No.0310838175 dated 09.09.2020	Status Case: Approved	
Decision: <i>The committee considered the case as per agenda and decided to the case have earlier been approved in meeting No. 13 dated 18.01.2022 (Case No.815) and taking Cue from SION at C2001 LIC ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
PLATINUM AND/OR RHODIUM AND/OR PALLADIUM CATALYST GAUZES OF DIFFERENT COMPOSITION (PRECIOUS METAL CONTENT IN THE EXPORT MATERIAL IS DECLARED AT THE TIME OF EXPORT) [NOTE:PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED DURING import AND ACCOUNTED IN EXPORT PRODUCTS]	90.00 Kg	USED PLATINUM/ RHODIUM/ PALLADIUM GAUZES IN VARIOUS FORM (CONTAINING DIFFERENT % OF PALLADIUM AND/OR PLATINUM AND/OR RHODIUM) ([NOTE. PRECIOUS METAL CONTAINED IN THE INPUT MATERIAL IS DECLARED DURING' IMPORT AND ACCOUNTED in export product (GOODS WILL BE SUPPLY FREE OFCOSTBY THE FOREIGN BUYER. FOREIGN- TRADE POLICY PARA 4:19).	1.0 Kg/Kg content of each Precious metal to be accounted in the export product.
PALLADIUM AND/OR NICKEL CATCHMENT GAUZES OF DIFFERENT COMPOSITION (PRECIOUS METAL CONTENT IN THE EXPORT MATERIAL IS DECLARED AT THE TIME OF EXPORT) NOTE:PRECIOUS METAL CONTENT IN INPUT MATERIAL IS DECLARED	50.00 Kg	USED PLATINUM/ RHODIUM/ PALLADIUM GAUZES IN VARIOUS FORM (CONTAINING DIFFERENT % OF PALLADIUM AND/OR PLATINUM AND/OR RHODIUM) ([NOTE. PRECIOUS METAL CONTAINED IN THE INPUT MATERIAL IS DECLARED	1.0 Kg/Kg content of each Precious metal to be accounted in the export product.

John

DURING import AND ACCOUNTED IN EXPORT PRODUCTS]		DURING' IMPORT AND ACCOUNTED in export product (GOODS WILL BE SUPPLY FREE OFCOSTBY THE FOREIGN BUYER. FOREIGN- TRADE POLICY PARA 4:19).	
---	--	---	--

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Date:10.03.2022
Place:New Delhi


Chetan Parkash Jaggarwal
Foreign Trade Development Officer